

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1328 OF 2006

ALLAHABAD THIS THE 1st DAY OF APRIL 2009

HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J

Adhar Ram Dryer 'A' Grade (retired),
Son of Banwari Ram,
Resident of Village-Kadipur,
Post Office-Chewata, District-Azamgarh.

..... Applicant

By Advocate : Shri D.N. Pandey

Versus

1. Union of India through its Secretary,
Railway Department,
Government of India, New Delhi.
2. The Account Officer, pension, FA&CAO,
Eastern Railway, Calcutta.
3. Divisional Account Officer,
Eastern Railway, Mughal Sarai.

..... Respondents

By Advocate : Shri P.N. Rai

ORDER

1. Heard Shri D.N. Pandey, Advocate appearing on behalf of the applicant, and Shri P.N. Rai, Standing Counsel (Railways) on behalf of the respondents.

2. He has claimed following reliefs:-

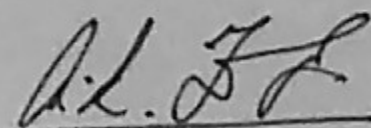
"(i) to pass an order, or direction to directing the respondent today revise pension and running allowance at the rate of 75% as applicant is entitled from 1.1.1996.

(ii) to pass an order or direction to the respondents to decide the representation of the applicant and pay revise pension and running allowances at the rate of 75%.

(iii) to pass such other and further order which this Hon'ble Tribunal may deem just and proper in the ends of justice".

By

2. No counter reply has been filed till date. There is nothing on record to dispute contention of the applicant that his representation is still pending. It is well settled that he should be required to approach concerned authority for redressal of his grievance and in case the authorities failed to accord redressal of grievance, the applicant shall be directed to seek remedy through Court/Tribunal.
3. In view of the above, I direct the applicant to file a comprehensive para-wise representation along with certified copy of this order as well as complete copy of OA along with all annexures before respondent no.2/The Account Officer, Pension F.A.C.A.O. Eastern Railway, Calcutta, within four weeks from today, and if such representation is filed (as contemplated/stipulated above), the said respondents shall decide the aforesaid representation within two months of receipt of the same representation (referred to above) in this order in accordance with law. Decision taken on the said representation shall be communicated to the applicant forthwith.
4. OA stands allowed by molding the reliefs to the extent above. No costs.


Member-J

/ns/